

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 86969 OF 2013

[Arising out of Order-in-Appeal No: BR/99-TH-I/2013 dated 5th February 2013
passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-I.]

Precision Shapes

Plot No. 64 Phase II, Atgaon, Indl. Complex, Atgaon,
shahapur, Thane-400 601

... Appellant

versus

Commissioner of Central Excise

Thane-I
4th Floor Navprabhat Chambers, Ranade Road,
Dadar, Mumbai-400028

...Respondent

APPEARANCE:

None for the appellant

Shri Xavier Mascarenhas, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 87449 /2023

DATE OF HEARING:	20/12/2023
DATE OF DECISION:	20/12/2023

PER: CORAM

This appeal has been filed against order¹ of Commissioner of Central Excise (Appeals), Mumbai-I.

2. None appeared for the appellant. We have heard Learned Authorized Representative.

3. On a perusal of the records, we find that, despite several notices having been issued, the appellant has not been represented in any of the hearings on days of listing for disposal. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*

¹ [order-in-appeal no. BR/99-TH-I/2013 dated 5th February 2013]